

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR BENCH, JAIPUR

Date of order: 04.07.2000

OA No.679/1994

1. V.K.Verma S/o Shri Babu Lal Verma
2. Poonam Chand S/o Shri Kaluram
3. K.C.Arora S/o Shri Jiwanram
4. Bhagwati Prasad Kabra S/o Shri Ram Swaroop
5. Prem Singh Panwar S/o Shri Jagdish Singh
6. Rameshwar S/o Shri Bhoor Singh
7. Feten Rochim S/o Shri Thanwardas
8. A.K.Sharma S/o Shri R.C.Sharma
9. Ram Sewak S/o Shri Ram Gopal
10. Sarwan Kumar S/o Shri Radha Kishan
11. Jagannath S/o Shri Duli Chand
12. Bholaram S/o Choga Singh
13. Champalal S/o Shri Panchulal
14. Amar Singh S/o Shri Durga Prazd
15. L.S.Parihar S/o Shri Mancharpal Singh

All the applicants are LSG (Sorting Assistants) HRO Ajmer RMS 'J' Division, Ajmer.

.. Applicants

Versus

1. Union of India through Secretary, Ministry of Communication, New Delhi.
2. The Chief Postmaster General, Rajasthan Circle, Jaipur.
3. The Postmaster General, Eastern Region, Ajmer.
4. The Superintendent R.M.S. 'J' Division, Near Telephone Exchange, Daulat Bagh Road, Ajmer.

.. Respondents

Mr. P.D.Khanna, counsel for the applicants.

Mr. Hemant Gupta, Proxy counsel to Mr. M.Rafiq, counsel for the respondents

CORAM:

Hon'ble Mr. Justice B.S.Raikote, Vice Chairman

Hon'ble Mr. N.P.Nawani, Administrative Member

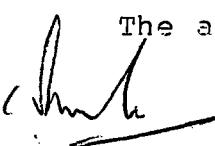
ORDER

Per Hon'ble Mr. Justice B.S.Raikote, Vice Chairman

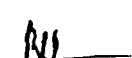
This application is filed challenging the validity of Annexure-Al and Annexure-A2 dated 8/9.11.1994 and 12.12.1994. By the impugned orders options were sought from the ECR officials for assigning the duties of trunk-route

AB

Section on the basis of the rotation. It is submitted that such rotation, stated in Ann.A1 and Ann.A2, started w.e.f. 1.1.1995. It is submitted from both sides that the different trunk routes are assigned on the basis of year-wise and the trunk route in question is for the year 1995. From the reading of both letters, it appears that it is an administrative arrangement for assigning duty for the year 1995. It is not the case of the applicants that their juniors are assigned such duty and the applicants and other similarly placed persons are not. It is further the case of the applicants that they should be assigned less responsible posts of trunk route being juniors. But we find that it is a matter of routine administration of Railway Mail Service to assign certain duties on different sections. Therefore, the impugned proceedings do not call for any interference. At any rate that the arrangement for the year 1995 and we are in the year 2000. Therefore, the cause does not survive and the application has, therefore, become infructuous. For the above reasons, we pass the order as under:

 The application is dismissed but without costs.

(N.P.NAWANI)
Adm. Member

 (B.S.RAIKOTE)
Vice Chairman